



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION No. 54 OF 2025 (WZ)

[Earlier Original Application Mo. 188 of 2025 (PB)]

News Item – “Illegal waste dumping is killing Balkum Mangoves :
Ecowarrior’s complaints” appearing in Mid-Day dated 06.04.2025

AFFIDAVIT IN REPLY ON BEHALF OF
RESPONDENT NO.4 (THANE MUNICIPAL
CORPORATION)

MAY IT PLEASE THE HON'BLE TRIBUNAL

I, **Manisha Madan Pradhan**, Chief Environment Officer of the Respondent No.4, Thane Municipal Corporation, Thane, do hereby state on solemn affirmation as under,

1. I say that I am working as Chief Environment Officer with the Respondent No.4 and am aware of the facts and circumstances of the present case and hence I am able to depose the same on oath. I say that, I am filling this affidavit in compliance to order dated 21/08/2025 passed by this Hon'ble Tribunal. I am filling this affidavit regarding the actions taken by the Respondent No.4 concerning preventing dumping and removing of debris and Municipal solid waste dumped at the site in Balkum Mangroves, within the limits of the Respondent No.1.

2. I say and submit that, Divisional Commissioner, Kokan Division conducted meeting on 01/04/2025 regarding to review the order of



Hon'ble High Court of Bombay in the matter of W.P No. 87 of 2006. In the said meeting, surveys of the respective Municipal Corporation were discussed and Respondent No.4 conducted physical survey and identified 2,53,000 cubic meters of dumped debris. Copy of the Minutes of meeting dated 01/04/2025 is annexed and marked as **ANNEXURE - R-1.**

3. I say and submit that, to remove dumped debris it is necessary to conduct Chemical Charastic Study. As suggested by Divisional Commissioner, Kokan division in meeting dated 01.04.2025, to conduct this study TMC may also can take technical help of MAHAPRIT or ERAF. Hence, the Respondent No. 4, TMC received proposal dated 03/07/2025 from the MAHAPREIT for their technical help to conduct chemical Charastic Study. Copy of the Proposal Letter dated 03/07/2025 is annexed and marked as **ANNEXURE-R-2.**
4. I further say that, Respondent No. 4 issued Work Order to Mahatma Phule Renewable Energy and Infrastructure Ltd., for conducting chemical Charastic Study. It is further instructed that to complete the study and submit the Report within 3 months from the date of issuing of Work Order. Copy of the Work Order, dated 31/10/2025 is annexed and marked as **ANNEXURE-R-3.**
5. I further say that Agreement between the Respondent No.4 and Mahatma Phule Renewable Energy and Infrastructure Ltd. Shall be done within 15 days from issuance of the work order. I say and submit that the said survey will be done within 3 months from issuance of Work Order.



I say that what is stated herein above is true and correct to the best of my knowledge, information and belief.

Solemnly affirmed at Thane on this ___ day of November, 2025.

[Signature]
प्रदूषण नियंत्रण कक्ष
ठाणे महानगरपालिका, ठाणे
Deponent



NOTED & REGISTERED
Sr. No. 57 Page No. 11
Date 12.11.2025

BEFORE ME

V.V. Vichare
ADV. VANDANA VASANT VICHARE
NOTARY, GOVT. OF INDIA
173/5831, Shree Swami Samartha CHS Ltd.,
Kannamwar Nagar No. 1, Vikhroli East,
Mumbai, Maharashtra.
Regn. No. 46500





अपर प्रधान मुख्य वनसंरक्षक, कांदळवन कक्ष, मुंबई यांचे कार्यालय

३०२, वेक फिल्ड हाऊस ३ रॉमजला, ब्रिटानियारोस्टोर्टजवळ, बॅलार्डस्टेट, फोर्ट, मुंबई-४००००१.

दुरध्वनीक्र.०२२-२२६९४९८५/८४ Email:ccfmangrove@mahaforest.gov.in /ccfmmumbai@gmail.com

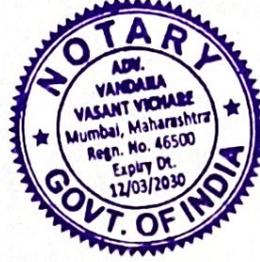


जा.क्र./कां.स/165/सन २०२५

दिनांक:- २८.०४.२०२५

प्रति,

१. आयुक्त, बृहन्मुंबई महानगरपालिका
२. व्यवस्थापकीय संचालक, सिडको, मुंबई
३. जिल्हाधिकारी, मुंबई शहर / मुंबई उपनगर / ठाणे / पालघर
४. आयुक्त, ठाणे महानगरपालिका
५. आयुक्त, महानगरपालिका कल्याण-डोंबिवली
६. आयुक्त, महानगरपालिका भिवंडी-निजामपूर
७. आयुक्त, मिरा भाईंदर महानगरपालिका
८. आयुक्त, नवी मुंबई महानगरपालिका
९. आयुक्त, वसई विरार महानगरपालिका
१०. आयुक्त, पनवेल महानगरपालिका
११. व्यवस्थापकीय संचालक, महाप्रीत
१२. मुख्याधिकारी, नगरपरिषद पालघर/पेण/अलिबाग/उरण
१३. सी.एम.डी.एन्हायर्नमेंटल रिसर्च फाऊंडेशन, मुंबई



विषय : रिट याचिका क्र. ८७/२००६ मध्ये मा. उच्च न्यायालयाकडून पारित झालेल्या आदेशाच्या अंमलबजावणीबाबत होत असलेल्या कार्यवाहीचे अनुषंगाने आढावा बैठकीचे इतिवृत्ताबाबत.

- संदर्भ : १. या कार्यालयाचे दि. २८.०३.२०२५ रोजीचे बैठकीचे पत्र.
२. ERAF या संस्थेचा दि. ०८.०४.२०२५ रोजीचा ई-मेल.

मा. उच्च न्यायालय, मुंबई यांचेकडील रिट याचिका क्र. ८७/२००६ मध्ये दिनांक ०६.१०.२००५ रोजी दिलेल्या आदेशाच्या अंमलबजावणीबाबत होत असलेल्या प्रगतीबाबत चर्चा करणेकामी मा.विभागीय आयुक्त, कोकण विभाग यांचे अध्यक्षतेखाली मंगळवार, दि. ०१ एप्रिल, २०२५ रोजी जिल्हाधिकारी कार्यालय, मुंबई शहर येथे वरील विषयाबाबत बैठक संपन्न झाली. संदर्भ क्र. २ येथील ई-मेलन्वये सदर बैठकीचे इतिवृत्त ERAF या संस्थेकडून प्राप्त झाले असून अवलोकन तथा पुढील कार्यवाही करिता आपणाकडे पाठविण्यात येत आहे.

तसेच, बैठकीच्या इतिवृत्तातील मुद्या क्र. ३ (ब) बाबत अपर प्रधान मुख्य वनसंरक्षक, कांदळवन कक्ष, मुंबई यांचे कार्यालयातील उपवनसंरक्षक, कांदळवन कक्ष, मुंबई यांची नियुक्ती करण्यात आली आहे. याची कृपया नोंद घ्यावी.

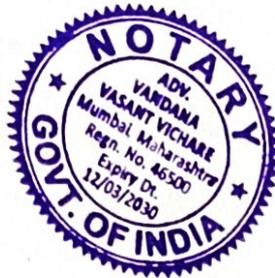
Ramrao
(एस.व्ही.रामाराव)

अपर प्रधान मुख्य वनसंरक्षक,
कांदळवन कक्ष, मुंबई.

- प्रतिलिपी :-
१. विभागीय आयुक्त, कोकण विभाग यांना माहितीस्तव सविनय सादर.
 २. विभागीय वन अधिकारी, कांदळवन विभाग उत्तर कोकण / दक्षिण कोकण यांना माहिती व पुढील कार्यवाहीसाठी.
 ३. उपवनसंरक्षक, कांदळवन कक्ष, मुंबई यांना माहिती तथा पुढील कार्यवाहीसाठी.



ENVIRONMENTAL
RESEARCH
FOUNDATION

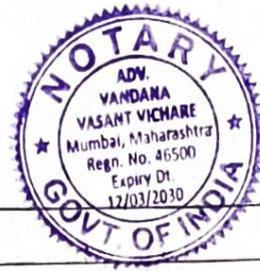


**Minutes of the Meeting for Review of the Order of the Hon'ble High Court of
Bombay in W.P. No. 87 of 2006, held on 1st April 2025.**

A meeting was held at the Old Custom House to discuss the progress of the implementation of the Hon'ble High Court's order in Review Petition No. 87 of 2006 at 3:00 PM on April 1st, 2025. The meeting was chaired by the Hon'ble Divisional Commissioner, Konkan Division.

Attendees:

Sr. No	Name	Designation
1	Dr. Vijay Suryawanshi, I.A.S.	Divisional Commissioner, Konkan Division
2	Shri. S V Ramarao, I.F.S.	Addl. APCCF, Mangrove Cell
3	Shri. Rajendra Kshirsagar, I.A.S.	Collector, Mumbai Suburban
4	Smt. Aanchal Goyal, I.A.S.	Collector, Mumbai City
5	Shri. Akshay Gajbhiye, I.F.S.	Member Secretary, Mangrove Committee
6	Dr. Indu Rani Jhakar	Commissioner, KDMC
7	Shri. Ajit Kumar Jain, IAS (Retd)	CMD, ERAF
8	Shri. Deepak Khade, M.F.S.	Divisional forest officer, North Konkan
9	Dr. Shivnanda Langdapurer	Resident Deputy Collector, Mumbai
10	Shri. Shekhar Gadge	SDO, Vasai
11	Shri. Nilesh P Gaund	Addl. Tah, Mira Bhayander (Thane)
12	Shri. Prashant Rode	AMC, TMC
13	Shri. Bharat Rathod	Additional Commissioner, Panvel MC
14	Shri. Sambhaji Panpatte	AMC, MBMC
15	Dr. Kailas Gaikwad	Deputy Commissioner, NMMC
16	Shri. Somnath V Potare	Deputy Commissioner, NMMC
17	Shri. Vikram Dharade	Deputy Commissioner, BNMC
18	Shri. Atul Patil	Deputy Commissioner, KDMC
19	Shri. Dhanajirao Dhaygude	Representative of Collector Office, Mumbai City
20	Dr. Sachin Bachchhaw	Chief Officer, Alibaug Municipal Council
21	Shri. Samir M Jadhav	Chief Officer, Uran Municipal Council
22	Shri. Ajay Wankhade	CIDCO
23	Mrs. Manisha Pradhan	Chief Environmental Officer, TMC
24	Shri. Arun S Vaidyu	AE(SWM) A Ward, BMC
25	Shri. Rajesh V Pawar	Office superintendent, NMMC



c/3

26	Shri. Bhalchandra Patil	Advisor ERAF
27	Dr. (Mrs) Krishna Lala	R & D, ERAF
28	Shri. Ajit Kore	Project Coordinator, ERAF

The Divisional Commissioner initiated the meeting and asked the CMD Environmental Research Foundation ERAF to discuss the subject of the Mangrove Conservation.

1. CMD ERAF, after welcomed the participants, thanked the Divisional Commissioner for convening the meeting. He described the background of MAHAPREIT and ERAF. He explained the directions of the Hon. Bombay High Court in the WP 87/2006, to the Government, the Forest Department, and the ULBs – Municipal Corporation of Greater Mumbai in particular, in terms of notifying the mangroves areas as protected forest, and removing all the obstructions in the mangroves, that were damaging the trees. He highlighted the directions of the Hon. Court for the removal of the waste and debris illegally dumped in the mangroves area and restoration of the damaged areas.
2. The CMD ERAF mentioned the two pilot studies conducted in the P/N and N wards of Mumbai by Mangrove Cell-MAHAPREIT and ERAF. These studies were undertaken to understand the issues and challenges in the compliance of these directions. Based on the recommendations of these two studies, an action plan for the MMR, is proposed for the compliance of the order of the Hon. High Court. The CMD shared the presentation on these two studies. He underlined the importance of site-specific optimum solutions for the legacy waste removal. Shri Bhalchandra Patil, Advisor ERAF explained the methodology of estimation of the area and the quantity of the legacy waste to all participants.
3. The Divisional Commissioner, after hearing the views of the representatives of the ULBs directed the action on the following points:
 - a. Municipal corporations should identify the critical mangrove areas within their jurisdictions and assess the quantity of waste dumped in the mangroves, within two months - by the end of May 2025. They may take the technical assistance of MAHAPREIT and ERAF.
 - b. The Mangrove Cell should appoint an officer to work on MRSAC maps and assist corporations in conducting surveys with the help of MAHAPREIT and ERAF.
 - c. Once all corporations have finalized the areas, the details of the quantities and the estimated cost would be submitted to the government, before the ensuing monsoon season.
 - d. Going forward, no fresh C&D waste should be dumped in the mangrove area.
 - e. Responding to the discussion, the representatives of the following ULBs discussed the surveys conducted in their areas: -
 - i. Thane Municipal Corporation: Conducted physical surveys and identified 2,53,000 cubic meters of legacy waste.
 - ii. Mira-Bhayander Municipal Corporation: Identified 39 sites, estimating a cost of ₹55 crore for its removal.
 - iii. SDO-Vasai: Identified 32 sites, with 11 sites containing 70,000 cubic meters of waste.

- iv. Navi Mumbai Municipal Corporation: Identified a holding pond area, which has now become a playing area. This was studied by the IIT Bombay.
- v. Bhiwandi- Nizampur Municipal Corporation: Reported that there are no mangroves in their jurisdiction.
- vi. Panvel Municipal Corporation: Yet to identify the affected areas.
- vii. Kalyan Dombivli Municipal Corporation – has not yet done such survey.
4. It was informed that the corporations have conducted surveys using physical inspections and MRSAC/contour maps but have not yet performed chemical characteristic studies. The Divisional Commissioner emphasized that chemical studies are an important aspect of this assessment.
5. The Divisional Commissioner directed that waste identification and area mapping in the mangrove region should follow a uniform methodology. Detailed estimates should be prepared for submission to the government. MAHAPREIT and ERAF can extend necessary support for this purpose.

The meeting concluded with a vote of thanks.



Ajitkumar Jain

Ajitkumar Jain
CMD, ERAF
chairman & Managing Director.



MAHAPREIT

Mahatma Phule Renewable Energy and Infrastructure Technology Limited

(Subsidiary of MPBCDC, a Government of Maharashtra undertaking)

CIN No. U40106MH2021SGC358784



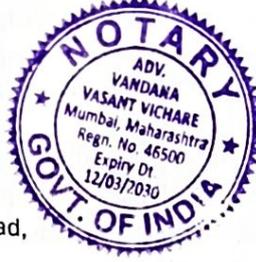
सत्यमेव जयते

Bipin Shrimali (I.A.S*)
Managing Director

Ref No: MHA/TMC/MNG/MSW/570/2025
Date: 01/10/2025

To,

Shri. Saurabh Rao (I.A.S.)
Municipal Commissioner, Thane
Commissioner Office,
2nd Floor, Mahapalika Bhavan,
Sirsenani General Arunkumar Vaidya Road,
Chandan Wadi, Pachpakhadi,
Thane, Maharashtra -400602.



Subject: Proposal for TMC Mangrove Project.

Ref: 1. Letter from Addl. Commissioner, Thane Municipal Corporation to Divisional Commissioner, Konkan dtd. 28.05.2025. (जा. क्र. ठमपा/प्रनिक/१९८/२५-२६)

Please refer to the captioned subject, and a preliminary visit was undertaken on 8th and 9th July by a team of MAHAPREIT and ERAF officials with TMC officials to better understand the on-ground situation, and to strategize restoration measures. The proposal has been prepared for the Thane Municipal Corporation Mangrove Project.

This proposal presents a comprehensive action plan to restore TMC's mangrove areas, involving site assessment, waste quantification, and safe removal of legacy waste. The copy of the proposal is attached herewith.

MAHAPREIT has already completed the pilot project of conservation of the mangrove project in P North ward, Mumbai in coordination with ERAF. Also, MAHAPREIT and ERAF completed the conservation of mangroves in N ward, Ghatkopar, for scaling up the mangrove conservation project.

In light of the above, it is requested to award the above-mentioned work to MAHAPREIT.

मु. पर्यावरण अधिकारी

[Handwritten Signature]
5/8/25

अतिरिक्त आयुक्त (२)

ठाणे महानगरपालिका ठाणे

CC:

1. Shri. Prashant Rode, Additional Municipal Commissioner, Thane.
2. Smt. Manisha Pradhan, Chief Environmental Officer, TMC.

Yours

[Handwritten Signature]

(Bipin Shrimali)

प्रदुषण नियंत्रण कक्ष
आ क्र. २९
आ दि. ०५/१०/२०२५
जा. दि.

अतिरिक्त आयुक्त-२ कार्यालय
आवक क्र. १४८४
प्राप्त दि. ५/८/२०२५
जावक दि. ५/८/२०२५

1. Introduction

Over the past decades, due to rapid urbanization, there has been a considerable pressure on the open spaces and low-lying areas and coastline for housing and other activities. This has led to encroachment and unauthorised disposal of debris and waste for land reclamation in coastal cities and towns. This phenomenon has resulted in unregulated waste dumping, and significant degradation of the precious mangrove ecosystems in the Mumbai Metropolitan Region (MMR), including the Thane Municipal Corporation (TMC) area.



The loss of mangrove forests and wetlands in MMR has largely been attributed to human activities such as land reclamation, encroachments, indiscriminate dumping of municipal solid waste (MSW), illegal disposal of construction and demolition (C&D) debris. Waste generated by nearby communities, when not collected efficiently due to poor road access or lack of municipal service coverage, often finds its way into mangroves and drains. These unsustainable practices have severely impacted mangrove habitats, necessitating urgent conservation interventions.

One viable solution involves the excavation and removal of legacy waste, along with the prevention of further dumping. This must be coupled with the creation of suitable ecological conditions (e.g., appropriate soil quality, salinity, and water retention) to support mangrove regeneration. Toward this goal, the MAHAPREIT-ERAF team has successfully demonstrated mangrove conservation initiatives in the P/N Ward (Malad, Malavani) and N Ward (Kamraj Nagar, Ghatkopar) of the Brihanmumbai Municipal Corporation (BMC). Both projects were jointly implemented with the Mangrove Cell and BMC.

The requirement of implementation of the High Court order on mangrove protection and above-mentioned issues with reference to TMC were discussed during a review meeting held on 1st April 2025 at the Hon'ble Divisional Commissioner's Office, Konkan Bhavan. Following this, TMC received reports of illegal dumping and destruction of mangroves within its jurisdiction. A preliminary visit was undertaken on 8th and 9th July by a team of MAHAPREIT and ERAF officials with TMC officials to better understand the on-ground situation, and to strategize restoration measures.

This proposal presents a comprehensive action plan to restore TMC's mangrove areas, involving site assessment, waste quantification, and safe removal of legacy waste.

2. Objective:

- a. Identify and prioritize locations impacted by legacy waste within TMC limits.
- b. Conduct accurate mapping and demarcation using GPS coordinates and satellite imagery.
- c. Measure and verify the extent of area impacted by MSW and C&D waste.
- d. Determine the depth of waste and volume to be excavated for mangrove restoration, using field measurements supported by contour mapping and elevation profiling.
- e. Collect representative waste and water samples for laboratory analysis to classify waste types and characteristics.

- f. Assess topography and geo-hydrology for water run-off with effective slope reformation.
- g. Providing recommendations for excavation, removal and disposal of waste.
- h. Integrate restoration strategies that support long-term mangrove conservation.

3. Scope of Work

a. Study Area

The study area for this proposal would encompass the mangrove and adjacent coastal zones within the jurisdiction of Thane Municipal Corporation (TMC) that are affected by legacy waste dumping, including Municipal Solid Waste (MSW) and Construction & Demolition (C&D) debris.

b. Key Activities

1. Site Reconnaissance and Visual Assessment
2. GPS Mapping and Polygon Creation
3. Field Measurements (Area, Elevation, and Depth)
4. Topographic and Geo-hydrological assessment.
5. Sample Collection and Laboratory Testing
6. Waste Quantification and Classification.
7. Stakeholder Consultations
8. Preparation of Restoration and Disposal Plan.
9. Collaboration with local TMC, and the Mangrove Cell

4. Workplan with Timelines

Sr. No.	Activity	Time
1	Site Reconnaissance	Week 1-2
2	GPS Mapping & Demarcation	Week 3-4
3	Topographical Assessment	Week 4-5
4	Area & depth verification	Week 6-7
5	Waste Volume Estimation	Week 7
6	Sample Collection and Lab Testing Interpretation of Waste Characterization	Week 8-11
7	Stakeholder Consultations (2 - 3)	At various stages of project
8	Data Analysis and Final Reporting	Week 12



5. Deliverables

- a. GIS-based maps delineating the exact boundaries of waste-affected zones, highlighting their spatial relationship with adjacent or overlapping mangrove ecosystems.
- b. Comprehensive report analysing the site's topography and slope characteristics to evaluate drainage patterns, erosion risks, and suitability for restoration interventions.
- c. Detailed volumetric assessment of legacy waste present at each identified site, including calculations of approximate quantities for planning and removal.
- d. Scientific reports presenting the physical and chemical composition of waste samples collected from various locations.
- e. Documentation of stakeholder meetings.
- f. Final report on findings and recommendations, along with a BoQ and cost estimate for waste removal, transport, and disposal, in compliance of the legal mandate.
 - a. Restoration strategy, including methods like the fishbone channel system, for rejuvenation of degraded mangrove areas.
 - b. Recommendations for waste removal, reuse, or safe disposal as per legal and environmental norms.



6. Indicative Budget Estimate

Sr. No.	Task	Cost (INR)
1	Site Reconnaissance	150000
2	GPS Mapping & Demarcation	450000
3	Topographical Assessment	250000
4	Area & depth verification	200000
5	Waste Volume Estimation	200000
6	Sampling & Lab Testing for Waste Characterization	350000
7	Stakeholder Consultations and Logistics	100000
8	Data Analysis and Estimate of BoQ for Waste removal	250000
9	Total (Before GST)	1950000
10	GST (18%)	351000
	Total Estimated Cost (inclusive of Taxes)	2301000

7. Conclusion

This proposal outlines a structured, multi-disciplinary approach for assessing and addressing the issue of legacy waste in mangrove regions under TMC jurisdiction. The outcome would support policy and legal compliance, ecologically sound interventions and contribute to the long-term conservation of mangrove ecosystems in the region. The study would ensure adherence to High Court orders on mangrove protection and compliance of relevant environmental legislations.

20

'R-3'



ठाणे महानगरपालिका, ठाणे

THE MUNICIPAL CORPORATION OF THE CITY OF THANE

महापालिका भवन, सरसेनानी अरुणकुमार वैद्य मार्ग, चंदनवाडी, पांचपाखाडी, ठाणे- ४००६०२.

Phone : 022 25362916

E-mail : pcctmc.ho@gmail.com

जा. क्र. ठामपा/प्रनिक/६३८ /२५-२६

दिनांक : ३१/१०/२०२५

कार्यादेश

प्रति,

मे. महात्माफुले रिन्यूएबल एर्नर्जी अँड इन्फ्रास्ट्रक्चर टेकनॉलोजी लि.(महाप्रित)

बी-५०१, ५०२ पिन्नकल कॉर्पोरेटपार्क,

वांद्रा-कुर्ला कॉम्प्लेक्स, मुंबई ४०००५१

info@mahapreit.in



विषय : ठामपा हद्दीतील कांदळवन क्षेत्रात झालेला भराव रोखणकरिता तांत्रिकदृष्ट्या अहवाल तयार करून घेणे.

संदर्भ : मा.स्थायी समिती ठराव क्र.६६२ दिनांक १४.१०.२०२५ रोजी मान्यता.

उपरोक्त विषयात नमुद केलेले काम आपल्या संस्थेमार्फत करून घेण्यास मा. आयुक्त सो. दिनांक ३०.०९.२०२५ रोजी मंजूरी दिलेली असून या कामासाठी रक्कम रु. १९,५०,०००/- + GST (१८%) रु. ३,५१,०००/- असे एकूण रक्कम रु. २३,०१,०००/- (अक्षरी रु. तेव्हीस लाख एक हजार मात्र) (GST सह) इतके मंजूर केले आहेत.

सदर कार्यादेश प्राप्त झाल्याच्या दिनांकापासून ०३ महिन्यात आपणांस सोबत दिलेल्या तपशीलाप्रमाणे ठामपा हद्दीतील कांदळवन क्षेत्रात झालेला भराव रोखणकरिता तांत्रिकदृष्ट्या अहवाल तयार करून घेणे. सदर कामाचा करारनामा १५ दिवसांच्या आत करावा. विहित मुदतीत करारनामा न केल्यास केलेल्या कामाचे विल अदा केले जाणार नाही. तसेच काम दिलेल्या मुदतीत पूर्ण करणे आपणांस बंधनकारक आहे.

सदर मुदतीत काम पूर्ण न केल्यास पुढील प्रत्येक दिवसास करारनाम्यातील अटीप्रमाणे नुकसान भरपाई वसूल करण्यात येईल वसूल करण्यात येईल याची कृपया नोंद घ्यावी.

सोबत कामाचा तपशील जोडलेला आहे

M. M. M. M.
31.10.25
(मनिषा प्रधान)

मुख्य पर्यावरण अधिकारी
ठाणे महानगरपालिका, ठाणे



ठाणे महानगरपालिकेच्या हद्दीतील ०८ ठिकाणांवर सादर संस्थेचे प्रतिनिधी प्रत्यक्ष जाऊन पाहणी करावयाची आहे व तांत्रिक दृष्ट्या अहवाल सादर करावयाचा आहे.

क्र.	तक्रार क्र.	तक्रारदाराचे नांव	तक्रारस्थळाचा तपशील
१	तक्रार क्र. २५४	श्री. राजेन्द्र न. पाटील	S.N ११७/२व ११७/२फ आगासन
२	तक्रार क्र. ३०५	श्री. राजीव दत्ता	मुंबई महापालिका पाईपलाईनसमोर १२४, १२५ S.N - ३७ बाळकुम गाव मुंबई महापालिका पाईपलाईनसमोर ५८-७० S.N-२८, २७ कोलशेत गाव मुंबई महापालिका पाईपलाईनसमोर ०-१७ S.N-१३, १४, २९४ कोलशेत गाव कोलशेत चौपाटीजवळ, S.N- २४४, २४५, २४६ कोलशेत गाव
३	तक्रार क्र. २४७	श्री. राजीव दत्ता	शासकीय जागा
४		श्री. स्टॅलिन	बाळकुम, दादलानी पार्क S.No. १४५, १५१, १५५
पाणथळ तक्रार			
५	WC ८१	श्री. स्टॅलिन	खारेगाव टोल नाका S.No. ७१, ७२, ७३, ७४ खारेगाव

Study Area

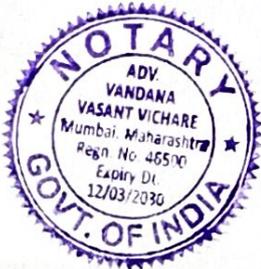
The study area for this proposal would encompass the mangrove and adjacent coastal zones within the jurisdiction of Thane Municipal Corporation (TMC) that are affected by legacy waste dumping, including Municipal Solid Waste (MSW) and Construction & Demolition (C&D) debris.

Key Activities

1. Site Reconnaissance and Visual Assessment
2. GPS Mapping and Polygon Creation
3. Field Measurements (Area, Elevation, and Depth)
4. Topographic and Geo-hydrological assessment
5. Sample Collection and Laboratory Testing
6. Waste Quantification and Classification.
7. Stakeholder Consultations
8. Preparation of Restoration and Disposal Plan.
9. Collaboration with local TMC, and the Mangrove Cell
10. Data Analysis and Final Reporting

Workplan with Timelines

Sr.No	Activity	Time
1.	Site Reconnaissance	Week 1-2
2.	GPS Mapping & Demarcation	Week 3-4
3.	Topographical Assessment	Week 4-5
4.	Area & depth verification	Week 6-7
5.	Waste Volume Estimation	Week 7
6.	Sample Collection and Lab Testing Interpretation of Waste Characterization	Week 8-11
7.	Stakeholder Consultations (2 - 3)	At various stages of project
8.	Data Analysis and Final Reporting	Week 12



Deliverables

- a. GIS-based maps delineating the exact boundaries of waste-affected zones, highlighting their spatial relationship with adjacent or overlapping mangrove ecosystems.
- b. Comprehensive report analysing the site's topography and slope characteristics to evaluate drainage patterns, erosion risks, and suitability for restoration interventions.
- c. Detailed volumetric assessment of legacy waste present at each identified site, including calculations of approximate quantities for planning and removal.
- d. Scientific reports presenting the physical and chemical composition of waste samples collected from various locations.
- e. Documentation of stakeholder meetings.
- f. Final report on findings and recommendations, along with a BoQ and cost estimate for waste removal, transport, and disposal, in compliance of the legal mandate.
 - a. Restoration strategy, including methods like the fishbone channel system, for rejuvenation of degraded mangrove areas.
 - b. Recommendations for waste removal, reuse, or safe disposal as per legal and environmental norms.

This proposal outlines a structured, multi-disciplinary approach for assessing and addressing the issue of legacy waste in mangrove regions under TMC jurisdiction. The outcome would support policy and legal compliance, ecologically sound interventions and contribute to the long-term conservation of mangrove ecosystems in the region. The study would ensure adherence to High Court orders on mangrove protection and compliance of relevant environmental legislations.

आपल्या संस्थेनी सदर ०८ जागांवरील भरावाबाबत Technical, Chemical & Physical Survey along with Restoration of Mangroves Strategy and scientific disposal of waste द्यावयाचा आहे.



M. Pradhan
31.10.25
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